

was abandoned as it was not financially justified. Present day cost will be much more. It is not proposed to revive the consideration of this project.

Sugar Recovery

554. **Shri Khushwaqt Rai:** Will the Minister of Food and Agriculture be pleased to lay a statement on the Table of the Sabha showing the average recovery of sugar per day in the different sugar mills in Uttar Pradesh since the 8th May, 1957?

The Minister of Food and Agriculture (Shri A. P. Jain): A statement giving the required information is laid on the Table. [See Appendix III, annexure No. 121.]

Sugar Mill at Pallia Kalan

557. **Shri Khushwaqt Rai:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether there is a proposal to install a sugar mill at Pallia Kalan, District Kheri, Uttar Pradesh; and

(b) if so, what steps have been taken to that effect?

The Minister of Food and Agriculture (Shri A. P. Jain): (a) Yes, Sir, M/s Pallia-Bhira Co-operative Cane Society Ltd., have applied for a licence to establish a sugar factory at Pallia Kalan, District Kheri.

(b) The proposal is under consideration of the Government.

Over-bridge at Shoranoor Railway Station

558. **Dr. K. B. Menon:** Will the Minister of Railways be pleased to state:

(a) whether Government are aware that the public are seriously inconvenienced by the constant closure of the Railway gate at the level crossing near Shoranoor Railway Station on Kozhikode—Madras Railway line; and

(b) whether Government will undertake the construction of the over-bridge?

The Deputy Minister of Railways (Shri Shah Nawaz Khan): (a) No.

(b) The construction of an over-bridge in replacement of the level crossing would be taken up if recommended by the State Government and provided they are willing to bear their share of the cost of construction as per Rules.

Charge Sheetting of Railways Employees

559. **Shri V. Raja:** Will the Minister of Railways be pleased to state:

(a) the number of cases showing names where charge sheets have been issued to railwaymen for collecting Trade Union subscriptions and issuing letters to the press as Trade Union representatives;

(b) the number of cases where charge sheets have been issued for taking part in local board elections and General Elections; and

(c) the number of cases showing the names and designations in whose cases the President has satisfied himself that their services are prejudicial to national security?

The Deputy Minister of Railways (Shri Shah Nawaz Khan): (a) Action is not taken against any railway servant for his activities as a Trade Union official, but only against violation of the provisions of the Railway Services (Conduct) Rules, 1956. Particulars of such cases in which railway servants were chargesheeted during the period from 1.4.56 to 31.3.57 are given in the statement laid on the Table. [See Appendix III, annexure No. 122.]

(b) and (c). A statement giving the required information for a period of one year from 1.4.56 to 31.3.57 is laid on the Table. [See Appendix III, annexure No. 122.]